

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/_3788_/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court
Dhubri.

Dated Guwahati, the 7th June, 2022.

Sub:- Commuted leave.

Ref:- Your letter No FC.XII-3/302/E Dated 2nd June, 2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for 5 days w.e.f. 06.06.2022 to 10.06.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 04.06.2022 till the morning of 13.06.2022** (prefixing 05.06.2022 and suffixing 11.06.2022 & 12.06.2022), subject to submission of your medical certificate with the latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge to the Counsellor, Family Court, Dhubri, before proceeding on leave.

Yours faithfully,

Sd/.

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/3789-3790/A, dated , 07-06-2022
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of standard form of application for leave of the officer is sent herewith.
2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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